

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00824/2018

Jabalpur, this Friday, the 08th day of March, 2019

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Ms. Kavita Kosta Duaghter/ of late Chintaman Kosta, aged about 42 years, R/o H. No.425, Kosta Mohall, In front Ganesh Furniture Siyhi Naka Road Garha Ward Garha Jabalpur District Jabalpur M.P. 482003
-Applicant

(By Advocate – Shri Rajesh Soni)

V e r s u s

1. Union of India through its Secretary, Ministry of Defense, Defense House, New Delhi 110001.
2. The Chairman, Ordinance Factory Board 10-A, Shahid Khudiram Bose Marg, Kolkata, West Bengal 700001.
3. The General Manager, Ordinance Factory Khamariya (Jabalpur, District Jabalpur M.P.
4. The Principal Accountant Defense Controller Pension Dropti Ghat Allahabad District Allahabad, U.P 211011 - **Respondents**

(By Advocate – Shri P.K. Chourasia)

O R D E R (O R A L)

By Navin Tandon, AM.

This Original Application has been filed by the applicant for grant of family pension to her.

2. The respondents have filed their reply, wherein it has been stated in Para 6 and 7 that the applicant appears to be entitled for

family pension. She appeared in the Pension Cell on 26.07.2018 for her claim for family pension. But, the applicant did not submit the requisite documents.

3. From the above, it is clear that the respondents are ready to grant family pension to the applicant provided papers formalities are completed.

4. Accordingly, we dispose of this Original Application with liberty to approach the Pension Cell of the respondents and complete all the necessary paper formalities, within a period of 15 days from the date of receipt of a certified copy of this order. On receipt of such formalities, the competent authority of the respondents is directed to grant her family pension, within a period of two months thereof. No costs.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

am/-